

(2023) 03 RAJ CK 0025

In the Rajasthan High Court

Case No : S.B. Criminal Writ Petition No. 286 Of 2023

Sama Panwar And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 09-03-2023

Acts Referred:

Citation : (2023) 03 RAJ CK 0025

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Sama Panwar, Mohd. Harun Chhi, Anil Joshi

Final Decision : Disposed Of

Judgement

Manoj Kumar Garg, J

Defect pointed out by the office is hereby over-ruled.

The petitioners have preferred this writ petition for protection of Life and Liberty from the private respondent(s).

On an overall consideration of the facts and circumstances of the case, this Court deems it proper to direct the petitioners to appear before the Superintendent Of Police, Churu, who shall hear the grievance of the petitioners and if necessitated, provide adequate security and protection to the petitioners.

Consequently, the present writ petition stands disposed of.

Stay Petition also disposed of.